

Workshop Series on

# INDIRECT TAXES

(with specific relevance to GST)

**Mega Exemption under Service Tax and Point of Taxation Rules, 2011 - Its relevance in GST Regime**



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## [Mega Exemption under Service Tax and Point of Taxation Rules, 2011 - Relevance in GST Regime](#)

We are happy to inform that the Fourth Workshop under the series is being organised on the theme “Mega Exemption under Service Tax and Point of Taxation Rules, 2011 - Its relevance in GST Regime on Friday, 17 July, 2015 from 10:00 am till 02:00 pm at PHD House, New Delhi.

The workshop will broadly cover the following:

- **Mega Exemption under Service Tax**
- **Analyses of the POT Rules for Service Provider, Continuous supply of services, Due date of payment**
- **Impact of changes in Rate of Exchange for determining valuation for import of Services and the POT Rules for Reverse charge & Associated Enterprises and IPR Services**
- **Analyses of the POT Rules for change in effective rate of service tax, change in taxable value, new services and persisting issues in the POT Rules**
- **Relevance of POT Rules and Exemption in GST Regime & Open Queries**

The broad programme outline is enclosed for information of members.

### Participation Fee

Rs 1500/- per participant

### Concessional Rate for CMA/ ICSI Members

Rs 1200/- per participant

*The participation fee is inclusive of Service Tax*

## FOR CMA/ ICSI MEMBERS

Members of THE INSTITUTE OF COST ACCOUNTANTS OF INDIA and THE INSTITUTE OF COMPANY SECRETARIES OF INDIA will be awarded 2 CEP credit hours for each workshop. Members of the Institute registering for the workshops are required to provide their Institute's Membership number for the same.

Your confirmation by reach us by email at [mariamma@phdcci.in](mailto:mariamma@phdcci.in)/ [amit.joshi@phdcci.in](mailto:amit.joshi@phdcci.in)

We look forward to your participation in the workshop.

### SCHEDULE OF WORKSHOPS

- Union Budget 2015 – Detailed Discussions on Clause by Clause - Changes in Excise, Service Tax and Customs - **17 April, 2015 (CONCLUDED)**
- Ushering in Goods & Services Tax and Highlights of 122<sup>nd</sup> Constitutional Amendment Bill, 2014 - **15 May, 2015 (CONCLUDED)**
- Over view of Service Tax – Negative List, Declared Services and Service Tax Rules, 1994 – Issues and Way forward Relevance of same in GST Regime - **19 June, 2015 (CONCLUDED)**
- Mega Exemption under Service Tax and Point of Taxation Rules, 2011 - Its relevance in GST Regime - **17 July, 2015**
- Place of Provision of Service Rules, 2012 – Export & Import of Services -Transition Issues in GST on Place of Supply Rules for chargeability of GST by both Centre and States – **21 August, 2015**
- Works Contract under the Service Tax & VAT and Other issues of Double Taxation and Transition Issues with Way forward in GST - **18 September, 2015**
- Recent Judicial Landmark Decisions – Service Tax, Customs & Excise - **16 October, 2015**
- Cenvat Credit Rules, 2004 under Excise and Service Tax and their relevance in GST - **20 November, 2015**
- Audit, Investigation, Search and Inquiry, Imprisonment and Power to Arrest provisions by multiple wings of Service Tax and Excise Department - **18 December, 2015**
- VAT Issues in Delhi & NCR – Delhi, UP, Haryana, Punjab and Rajasthan and Impact of these issues in GST Regime - **15 January, 2016**
- Customs – Drawback, Refund, and Imposition of various Customs duties specially Anti Dumping Duty/ Safeguard Duty and Implication of Import/ Export of Goods or Services in GST Regime - **12 February, 2016**

----- RESPONSE FORM -----

**Workshop Series on  
Indirect Taxes (with specific relevance to GST)**

**Ms. Monika Shingari**

PHD Chamber of Commerce and Industry

PHD House, 4/2, Siri Institutional Area,

August Kranti Marg, New Delhi 110016

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Name(s) & Designation(s)

1. \_\_\_\_\_

2. \_\_\_\_\_

Organization: \_\_\_\_\_

Address: \_\_\_\_\_

Tel: \_\_\_\_\_ Fax: \_\_\_\_\_ Email: \_\_\_\_\_

Total Number of participants: \_\_\_\_\_

A DD/Cheque of Rs. \_\_\_\_\_ (No. \_\_\_\_\_ dated \_\_\_\_\_ drawn on  
\_\_\_\_\_ ) being participation fee for Workshop in  
favour of "PHD Chamber of Commerce & Industry" payable at Delhi, is enclosed.

**FOR CMA/ ICSI MEMBERS**

**Membership No. (For CEP Hours): \_\_\_\_\_**

## PROGRAMME OUTLINE

<b>10:00 AM</b>	<b>Registration</b>
<b>10:30 AM</b>	<b>Theme Presentation: POT Rules, Mega Exemption and Relevance in GST</b> <b>Mr Bimal Jain</b> Chairman, Indirect Taxes Committee, PHD Chamber
<b>11:00 AM</b>	Presentation on <b><u>Mega Exemption under Service Tax under Notification No. 25/2012-ST</u></b> <ul style="list-style-type: none"> <li>• Impact of Exemption withdrawn on Services provided to Government, Local Authority and Governmental Authority</li> <li>• Impact of Exemption withdrawn on Airport or Port</li> <li>• Expansion and Amendment in existing exemptions</li> <li>• Expansion of Exemption under Notification No. 31/2012-ST for GTA services</li> <li>• Availment and utilisation of CENVAT credit - Exempted Service</li> <li>• Case Studies &amp; Examples</li> </ul> <b>Mr Anil Sood</b> CAS Associates
<b>11:40 AM</b>	Presentation on <b><u>Analyses of the POT Rules for Service Provider, Continuous supply of services, Due date of payment</u></b> <ul style="list-style-type: none"> <li>• Taxable Event – Service Tax</li> <li>• Change in Effective Rate from 12.36% to 14%</li> <li>• Taxability of New Services</li> <li>• Partial Reverse Charge</li> <li>• Export of Services</li> <li>• Transitional Provisions</li> <li>• Case Studies &amp; Examples</li> </ul> <b>Mr Puneet Bansal</b> Nitya Tax Associates
<b>12:20 PM</b>	Presentation on <b><u>Import of Services, Associated Enterprises and IPR Services</u></b> <ul style="list-style-type: none"> <li>• Impact of changes in Rate of Exchange for determining valuation for import of Services</li> <li>• POT Rules for Reverse charge</li> <li>• POT Rules for Associated Enterprises and IPR Services with case studies &amp; examples</li> </ul> <b>Mr Shekhar Vyas</b> S Vyas Associates
<b>01:00 PM</b>	Presentation on <b><u>Relevance of POT Rules in GST Regime and Persisting Issues in Mega Exemption and POT Rules</u></b> <ul style="list-style-type: none"> <li>• Analyses of the POT Rules for chargeability of GST on Goods and Services</li> <li>• Relevance of Existing Exemption in GST Regime</li> <li>• Persisting issues in the Mega Exemption and POT Rules</li> </ul> <b>Mr N K Gupta</b> S S Kothari Mehta & Co.
<b>01:40 PM</b>	Floor Participation
<b>02:00 PM</b>	Concluding Remarks
<b>NETWORKING LUNCH</b>	